

Central Administrative Tribunal  
Jaipur Bench, JAIPUR

CP No. 41/2010  
In  
OA No.459/2010

This the 23 day of May, 2011

**Hon'ble Shri Justice K.S. Rathore, Member (Judicial)**  
**Hon'ble Shri Anil Kumar, Member (Administrative)**

Manish Sharma S/o Shri Para Ram Jangid aged 21 Years, R/O H. NO. A 43 Kamalla Sadan Akshar Dham Kota, Ex. TADK Ambala,

...Applicant  
(By Advocate: Shri S.K. Jain)

- V E R S U S -

1. Shri P.K. Sanghi DRM Ambala Cantt. Northern Railway, Ambala,  
.....Respondent.  
(By Advocate: Shri Anupam Agarwal )

**O R D E R (ORAL)**

Upon perusal of Annex.CPR-1, the Tribunal on 11.11.2010 has issued directions to the respondent to treat the OA.459/2010 as an appeal on behalf of the applicant and shall pass reasoned and speaking order, whereby the respondent has treated & decided the same and passed the Annex.CPR-1 on 16.12.2010.

We have perused the order passed by this Tribunal on 11.11.2010 and compliance has been made by the respondent on 16.12.2010 and perusal of the aforesaid order it reveals that substantial compliance has been made by the respondents. It is not disputed that order dated 16.12.2010 has been challenged by the applicant by way of filing fresh OA.

In view of the facts and circumstances of the case, the CP stands dismissed and the notice issued to the respondent also stands discharged.

*Anil Kumar*  
**(Anil Kumar)**  
**Member (Administrative)**

*K.S. Rathore*  
**(Justice K.S.Rathore)**  
**Member (Judicial)**